

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2773  
ANSWERED ON:14.03.2011  
NON PAYMENT OF MINIMUM WAGES  
Lal Shri Kirodi

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has received any complaints regarding nonpayment of minimum wages to the workers in the public as well as private sector companies during the last three years;
- (b) if so, the State-wise details thereof; and
- (c) the action taken against the said companies?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (c): The minimum wages, fixed under the Minimum Wages Act, 1948 for different categories of workers engaged in different scheduled employments in the Central and State sphere are applicable to companies/establishments both in the public and private sectors, which are to be statutorily paid. The enforcement of the Act is secured at two levels. While in the Central sphere, the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM), the compliance in the State sphere is ensured through the State Enforcement Machinery. They conduct regular inspections and in the event of detection of any case of non-payment or under-payment of minimum wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked.

The details regarding enforcement of Minimum Wages Act, 1948 in the Central and the State sphere for the last three years i.e., 2007-08, 2008-09 and 2009-10, as available, is at Annexure – I, II and III.